

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1748  
ANSWERED ON:10.08.2011  
MISAPPROPRIATION OF FUND UNDER SSA  
Kumar Shri Kaushalendra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether any investigation has been made on the misappropriation of funds meant for Sarva Shiksha Abhiyaan (SSA) scheme in all the States of the country including Bihar and Jharkhand;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government against the officers found guilty in the aforesaid investigation?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) Sarva Shiksha Abhiyan (SSA) has a fairly intensive Financial Management System which includes annual audit by Chartered Accountants empanelled with Comptroller and Auditor General (CAG) of India, concurrent financial review by Institute of Public Auditors of India (IPA) as well as system for internal audit. SSA conducts Quarterly Review Meetings with Finance Controllers of all States/UTs for monitoring the optimum utilization of funds. However, certain instances of misappropriation of funds meant for SSA have been reported through audit by CA firms, Accountant General (AG) of States, CAG of India and IPA Reviews and action has been taken thereon.

(b) Investigations have been made on the misappropriation of funds in West Bengal in 2004-05, Haryana in 2005-06, 2008-09 and 2009-10, Himachal Pradesh in 2005-06, Andhra Pradesh in 2006-07 and 2010-11, Karnataka and Rajasthan in 2007-08 and Gujarat in 2009-10.

(c) Besides initiating departmental proceedings against the persons found guilty, police complaints have been filed and investigation through State CID/Vigilance Department have been conducted. The persons concerned have either been transferred, suspended or terminated and recoveries affected. In Andhra Pradesh, orders attaching the properties of the two main accused parties have been issued.